

financial assistance which the Central Government have given to the Punjab Government for disbursement to farmers, affected by recent hail-storm, as relief?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL) : The request of the Government of Punjab for financial assistance was examined in the light of the recommendations of the Sixth Finance Commission relating to relief in respect of natural calamities. It was not found feasible to give any assistance to the State as the assistance sought by the State was of non-Plan nature.

Grants given to voluntary organisations by Central Social Welfare Board

801. SHRI RAGHBIR SINGH GILL : Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) whether the Central Social welfare Board gives financial aid to the voluntary organisations engaged in social work;

(b) if so, what are the names of the organisations in each State which were given assistance during the last three years; year-wise, and for what purpose; and

(c) what are the conditions laid down for giving such assistance?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM) : (a) Yes, Sir.

(b) The state-wise and year-wise lists containing the names of voluntary organisations and the amounts of grant given during the years 1972-73, 1973-74 and 1974-75 have been laid on the Table of the Rajya Sabha on 12-8-1976 in fulfilment of the assurance given to Unstarred Question No. 1304 dated 12-3-1975. During the year 1975-76, grants have been given

to 9994 institutions, the details of which are given below :—

Programme	No. of Institutions
1. Plan Period	674
2. One year	3845
3. Mahila Mandal	427
4. Holiday Camps	439
5. Condensed Course	251
6. Socio-Economic	326
7. Hostel for Working Women	45
8. Welfare Extension Projects (Urban)	39
9. Foster Care	3
10. Pre-School Projects	17
11. Nutrition	3928
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(c) The conditions for giving grants include:—

(i) It should be registered under an appropriate Act or be a regularly constituted branch of a registered welfare organisation

(ii) It should have properly constituted Managing Committee with its powers, duties and responsibilities clearly defined and laid down in a written Constitution.

(iii) It is not run for profit to any individual or group of individuals.

(iv) It should be open to all citizens of India without any distinction of religion, race, caste or language.

(v) Its work should be reported as satisfactory by the State Board concerned.

(vi) It should have facilities, resources personnel/managerial skill and experience to initiate the activity for which the grant is required.

(vii) It should be in a position to raise such additional funds as may be required to complete the programme.